

FORM- G
INVITATION FOR EXPRESSION OF INTEREST FOR
ACE FOOTMARK PRIVATE LIMITED
ENGAGED IN MANUFACTURING OF FOOTWEAR
REGISTERED OFFICE AT NEW DELHI, INDIA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Ace Footmark Private Limited CIN: U19201DL2000PTC106650
2.	Address of the Registered Office	B-253, 2nd Floor, Greater Kailash, Part - 1, South Delhi, New Delhi, Delhi, India - 110048
3.	URL of website	HTTPS://ACEFOOTMARK.IBC2016.NET/
4.	Details of place where majority of fixed assets are located	Plot No. 76, Sector- 16, HSIDC, Bahadurgarh, Haryana (NCR)
5.	Installed capacity of main products/ services	100 Tons per Month
6.	Quantity and value of main products/ services sold in last financial year	Since some Plant & Machinery items have already been disposed of by the CD, the said information is not relevant. The Current capacity utilization is about 60%.
7.	Number of employees/ workmen	50 Persons
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at: ACEFOOTMARK.CIRP@GMAIL.COM
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to Resolution Professional at: ACEFOOTMARK.CIRP@GMAIL.COM
10.	Last date for receipt of expression of interest	11/11/2023

11.	Date of issue of provisional list of prospective resolution applicants	21/11/2023
12.	Last date for submission of objections to provisional list	26/11/2023
13.	Process email id to submit EOI	ACEFOOTMARK.CIRP@GMAIL.COM

Sd/-

Rajender Kumar Jain

Resolution Professional in the matter of M/s Ace Footmark Private Limited

Regn No. IBBI/IPA-001/IP-P00543/2017-18/10968

**Correspondence Address: S.C.O No 818, 1st Floor, N.A.C Manimajra,
U.T, Chandigarh-160101**

Email: For Correspondence- ACEFOOTMARK.CIRP@GMAIL.COM

Mobile: +91 99155-98862, +91 77173-03525

Date: 26/10/2023

Place: Chandigarh

INVIGORATED BUSINESS CONSULTING LIMITED

(Formerly Escorts Finance Limited)

Regd. Office: Plot No. 19, Industrial Area, Phase 2, Chandigarh-160002 | CIN: L70200CH1987PLC033652
Website: www.escortsfinance.com, Email: escortsfinance@escortsfinance.com, Phone: 0129-2564116

EXTRACT OF STATEMENT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND SIX MONTH ENDED 30TH SEPTEMBER, 2023

Rs. In Lakhs

S. No.	Particulars	Quarter ended	Six Months ended	Quarter ended
		30.09.2023	30.09.2023	30.09.2022
		(Unaudited)	(Unaudited)	(Audited)
1	Total income from Operations	5.65	11.23	4.50
2	Net Profit/(loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	(6.06)	(12.87)	(7.86)
3	Net Profit/(loss) for the period Before Tax (After Exceptional and/or Extraordinary items)	(6.06)	(12.87)	(7.86)
4	Net Profit/(loss) for the period After Tax (After Exceptional and/or Extraordinary items)	(6.06)	(12.87)	(7.86)
5	Total comprehensive income for the period (Comprising Profit / (Loss) for the period (After Tax) and Other Comprehensive Income (After Tax)	(6.06)	(12.87)	(7.86)
6	Paid-up Equity Share Capital (Face value of Rs.10/- each)	4,017.25	4,017.25	4,017.25
7	Other Equity (excluding revaluation reserve) as shown in the audited balance sheet of previous year	-	-	-
8	Earnings per share (of Rs.10/- each) for the period (Not annualised): Basic & Diluted (Rs.)	(0.0151)	(0.0320)	(0.0196)

Notes:-

- The turnover/ income is NIL post name change and business activities.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly & Year to date Financial Results are available on the Stock Exchanges websites www.bseindia.com and on the Company's website www.escortsfinance.com.

By Order of the Board
For Invigorated Business Consulting Limited Sd/-
Ashok Kumar Behl
Whole-time Director
DIN: 10146894

Place: Faridabad
Date: October 26, 2023

PICARD ANGST INDIA PRIVATE LIMITED

CIN: U70109DL2019FTC352561

81, Hemkunt Colony, Level-1, Opp. Nehru Place, New Delhi, India, 110048.

EXTRACT OF STATEMENT OF UNAUDITED STANDALONE FINANCIALS RESULTS FOR THE QUARTER ENDING 30TH JUNE 2023

(Amounts in Rs. thousand except as stated)

S.No	Particulars	Quarter ended		For the year ended	
		June 30, 2023	March 31, 2023	June 30, 2022	March 31, 2023
		(Unaudited)	(Audited)	(Unaudited)	(Audited)
1	Total Income from Operations	7,534	3,193	-	3,193
2	Profit / (Loss) for the period before tax	(29,904)	(13,155)	(71)	(14,751)
3	Profit / (Loss) for the period after tax	(29,904)	(13,155)	(71)	(14,751)
4	Earnings / (Loss) per equity share in Rs.:				
	(1) Basic	(42.72)	(18.79)	(0.10)	(21.07)
	(2) Diluted	(42.72)	(18.79)	(0.10)	(21.07)
5	Paid up equity share capital (Face value: Rs. 10 per Share)	7000	7000	7000	7000

- Note
- The above is an extract of the detailed format of Quarterly/ Annual Financial Results filed with the Stock Exchanges under Regulation of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 read with SEBI circular 5th July, 2016. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s) BSE Limited (www.bseindia.com).
 - The above results were reviewed and approved by the Board at its meeting held on 23rd October 2023.

For Picard Angst India Private Limited
Sd/-
Ajay Sirohi
Director
DIN:07634663

Date: 23-October-2023
Place: Mumbai

NORTHERN RAILWAY

E-Tender Notice

Dated : 25.10.2023

File No. 23AC/Milk Stall/SBD/Blue Print/2018
The Sr. Divisional Commercial Manager/P.S., Delhi Division, Northern Railway, New Delhi invites e-tender for 12 Milk Stalls of A1, A & B Category Stations at Hazrat Nizamuddin (NZM), Delhi Sarai Rohilla (DEE), Delhi Shahdara (DSA), Panipat (PNP), Karnal (KUN), Gurgaon (GGN) & Kurukshetra (KKDE) Railway Station over Delhi Division, Northern Railway for a period of 5 years, details of which are as under:

S	Name of Station, code & Station category	Tender No.	Location	Period/ years of contract	*Minimum Reserve Price per annum (In Rs)	EMD @ 10% of Total Contract Value (In Rs)	Cost of Tender form inclusive GST @18% Rs. 2500/- (Tender Cost) + 450/- (GST) (In Rs.)
1	Hazrat Nizamuddin (NZM) A1	Milk Booth 01-2023	PF 1 (Near TTE Rest House) Delhi End	5 Years	2,58,359/-	1,34,500/-	2950/-
2	Delhi Sarai Rohilla (DEE) A	Milk Booth 02-2023	PF 4/5 (Between Shed Pillar No 1 and Elec. Light Pole No. 4/23)	5 Years	1,81,621/-	94,500/-	2950/-
3	Delhi Shahdara (DSA) A	Milk Booth 03-2023	PF 2/3 (Near OHE Pole No. 6/2)	5 Years	1,81,621/-	94,500/-	2950/-
4	Delhi Shahdara (DSA) A	Milk Booth 04-2023	PF 4 (Near OHE Pole No. 6/3)	5 Years	1,81,621/-	94,500/-	2950/-
5	Delhi Shahdara (DSA) A	Milk Booth 05-2023	PF 4 (Near OHE Pole No. 6/5)	5 Years	1,81,621/-	94,500/-	2950/-
6	Panipat (PNP) A	Milk Booth 06-2023	PF 1 (30 Mtr. from Train Lighting Room and near RMS Building)	5 Years	1,81,621/-	94,500/-	2950/-
7	Karnal (KUN) A	Milk Booth 07-2023	PF 1 (Near GRP Post)	5 Years	1,81,621/-	94,500/-	2950/-
8	Gurgaon (GGN) A	Milk Booth 08-2023	PF 2 (Near OHE Pole No. 31/02)	5 Years	1,81,621/-	94,500/-	2950/-
9	Gurgaon (GGN) A	Milk Booth 09-2023	PF 2 (DLI end)	5 Years	1,81,621/-	94,500/-	2950/-
10	Gurgaon (GGN) A	Milk Booth 10-2023	Circulating Area (Near SBI ATM)	5 Years	1,81,621/-	94,500/-	2950/-
11	Gurgaon (GGN) A	Milk Booth 11-2023	PF 1 (Between Water Cooler & RE Pole No. 30/940)	5 Years	1,81,621/-	94,500/-	2950/-
12	Kurukshetra (KKDE) B	Milk Booth 12-2023	PF 2/3 (Near Water Hut)	5 Years	1,09,900/-	57,500/-	2950/-

Important Note: 1. Interested bidders may please visit official website for e-tendering i.e. www.ireps.gov.in for further details such as detail of locations, reserve price, EMD & Tender Cost and submitting tender. Date of bidding close on **16.11.2023** at 15.00 Hrs. interested bidder for any query; please come and attend pre-bid meeting at Commercial Branch, DRM's Office, State Entry Road, New Delhi -110055 on **06.11.2023** at 15.00 Hrs. 2. Bidders who wish to participate in the e-tendering will have to procure class-3 valid Digital Security Certificate (DSC) as per Information Technology Act, 2000. Bidders can procure this certificate from any of the certifying authority of Controller of Certifying Authorities (CCA), Government of India. Details of certifying authorities can be obtained from www.cca.gov.in. 3. The bidder has to register, if not registered earlier, with www.ireps.gov.in using DSC to participate in tender process. Detailed procedure for registration, system requirements and bidding are also available on www.ireps.gov.in.

SERVING CUSTOMERS WITH A SMILE

3334/23

VENUS PIPES & TUBES LIMITED
(Formerly known as VENUS PIPES & TUBES PRIVATE LIMITED)
CIN NO. L74140GJ2015PLC082306
Survey No. 233/2 and 234/1, Dhaneti, Bhuj (Kachchh - 370020) Gujarat, India
Tel : +91 2836 232183 | E-mail: cs@venuspipes.com | Website: www.venuspipes.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2023

(Rs. In Million, unless otherwise stated)

Sl No.	Particulars	Quarter Ended			Half Year Ended		Year Ended
		30.09.2023	30.06.2023	30.09.2022	30.09.2023	30.09.2022	31.03.2023
		(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Un-audited)	(Audited)
1	Total income from operations	1,913.55	1,796.12	1,264.08	3,709.67	2,400.09	5,523.96
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	272.45	234.29	139.64	506.74	261.22	596.85
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	272.45	234.29	139.64	506.74	261.22	596.85
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	202.59	174.06	103.91	376.65	195.01	442.07
5	Total comprehensive income for the period (Comprising profit after tax and other comprehensive income after tax)	202.59	174.07	103.88	376.66	194.96	442.10
6	Paid-up equity share capital (face value of Rs. 10/- each)	202.96	202.96	202.96	202.96	202.96	202.96
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	3,019.08
8	Earnings Per Share (of ₹ 10/- each) (not annualised)						
	Basic:	9.98	8.58	5.31	18.56	9.97	22.60
	Diluted:	9.98	8.58	5.31	18.56	9.97	22.60

- Notes:
- The above is an extract from the statement of standalone Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly/annual financial results and notes there to are available on the stock exchange websites (www.bseindia.com and www.nseindia.com) and on Company's website i.e. www.venuspipes.com.
 - Notice is hereby given that pursuant to Section 91 of the Companies Act, 2013 and rules made thereunder and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Board of Directors at their meeting held on October 26, 2023, declared an interim dividend of ₹ 0.5/- (5%) per equity share for the financial year 2023-24. The record date to determine eligible shareholders entitled to receive said interim dividend is November 07, 2023.
 - The Shareholders of the Company, who have not yet registered/ updated their email address, are requested to register/ update their email address with their depository participant or send their consent to in cs@venuspipes.com along with their folio no. / DPID CL ID and valid email address for registration/ update.

For Venus Pipes & Tubes Limited
Sd/-

Mr. Arun Kothari (Chairman & Managing Director)
DIN: 00926613

Date: 26.10.2023
Place: Gandhidham

STATE BANK OF INDIA

HANUMANGARH (31348),
DISTT- HANUMANGARH(RAJ)

Whereas the undersigned being the Authorised officer of the State Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice to borrower(s)/guarantor(s) on the date mentioned hereunder, calling upon the borrower(s)/guarantor(s), to repay the amount mentioned in the respective demand notices, within 60 days from the date of receipt of the said notice.

The borrower(s)/ guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/guarantor(s) and the public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him/her under sub section (4) of section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against below accounts.

The borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property / properties and any dealings with the properties will be subject to the charge of the State Bank of India, ADB Bus Stand Hanumangarh (31348) for the amount specified against each as per details below less amount of recovery if any plus future interest, expenses, costs, thereon. The Borrower's/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the borrower(s) / Guarantor(s)	Description of the Immovable Property	Area of Demand Notice	Area of Possession Notice	Amount Outstanding
Sh. Prem Kumar Sh. Brij Lal R/o Chak 30 LLW Goluwala Bas Villa Pakka Bhadwa Hanumangarh (Raj.)	Part of the part of property situated at residential building at Ward No. 08 Chak 30 LLW Vill Pakka Bhadwa Tehsil and Distt Hanumangarh, Standing in the name of Sh. Prem Kumar	12,35,432 sq. ft. as on 23.02.2023, and interest included upto 22.02.2023 plus further interest costs etc., thereon.	12,35,432 sq. ft. as on 23.02.2023, and interest included upto 22.02.2023 plus further interest costs etc., thereon.	Rs. 12,35,432 as on 23.02.2023, and interest included upto 22.02.2023 plus further interest costs etc., thereon.

DATE: 27.10.2023 PLACE: HANUMANGARH (RAJ) AUTHORISED OFFICER

VAST FINANCIAL SERVICES PRIVATE LIMITED
CIN: U45201DL1993PTC145224
Regd. Office: 114 Apra North Ex Plaza Wazirpur Distt Centre, New Delhi -110034

PUBLIC NOTICE

Notice is hereby given that Certificate of Registration (COR No. 13.00939) issued by RBI in the name of Vast Financial Services Private Limited having registered office at - 114 Apra North Ex Plaza Wazirpur Distt Centre, New Delhi-110034, has been misplaced and not traceable. We have lodged FIR having LR No: 927820/2023 on 23rd September 2023. If anyone found the Certificate, return of the same to the company at the above address.

The public at large is cautioned against any misuse of this certificate by unscrupulous elements. The Company will not be responsible for any loss or damage caused due to such misuse.

For Vast Financial Services Private Limited
Sd/-
RISHU GARG (Director)
DIN: 02255935
Date: 26.10.2023

"IMPORTANT"

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FORM - G
INVITATION FOR EXPRESSION OF INTEREST FOR ACE FOOTMARK PRIVATE LIMITED ENGAGED IN MANUFACTURING OF FOOTWEAR REGISTERED OFFICE AT NEW DELHI, INDIA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Ace Footmark Private Limited CIN: U19201DL2000PTC106650
2. Address of the Registered Office	B-253, 2nd Floor, Greater Kailash, Part - 1, South Delhi, New Delhi, India - 110048
3. URL of website	HTTPS://ACEFOOTMARK.IBC2016.NET/
4. Details of place where majority of fixed assets are located	Plot No. 76, Sector- 16, HSIDC, Bahadurgarh, Haryana (NCR)
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Sd/-
Rajender Kumar Jain
Resolution Professional in the matter of M/s Ace Footmark Private Limited
Regn No. IBB/PA-001/IP-P00543/2017-18/10968
Correspondence Address: S.C.O. No. 818, 1st Floor, N.A.C Manimajra, U.T, Chandigarh-160101
Email: For Correspondence- ACEFOOTMARK.CIRP@GMAIL.COM
Mobile: +9199155-98862, +91 77173-03525

Date: 26/10/2023
Place: Chandigarh



ATTENTION: TAX DEDUCTORS

DON'T DELAY

FILE TODAY

e-file your **TDS STATEMENT** for Q2 FY 2023-24 by **31ST OCTOBER, 2023**

e-file your TDS Statement on or before the due date and avoid late fee of ₹ 200/- per day of delay and penalty of upto ₹ 1,00,000/-

DOWNLOAD TDS CERTIFICATE
Form 16/16A/16B/16C/16D should mandatorily be generated from TRACES Portal <https://www.tdscpc.gov.in> (TDS certificate downloaded only from TRACES Portal is valid). TDS certificate cannot be downloaded from TRACES Portal in case the PAN is incorrect or not specified in the e-filed statement.

TIMELY ISSUE TDS CERTIFICATE
Form 16A (on income other than salary) for the quarter ended on 30th September, 2023 by 15th November, 2023.

Penalty: Delay in issue of TDS certificate shall result in penalty of Rs.500/- per certificate for each day of default.

Transaction Based Report (TBR) may be downloaded instead of TDS certificate for deductions made from non-PAN non-residents, and reported in Form No. 27Q.

ALERT

HAVE YOU	THEN YOU MUST
...Deducted Income Tax but not yet deposited it?	• Deposit the tax immediately.
...Not registered on TRACES?	• Register on https://www.tdscpc.gov.in
...Received SMS/email from CPC (TDS) about PAN/Challan errors?	• Respond within 7 days to avoid short payment default.
...Entered correct PAN of your deductees?	• Use PAN-TAN master facility on TRACES portal to verify correctness.
...Facilitated proper credit of tax to deductees?	• Enter your TAN, deductee's PAN and CIN of payment challan correctly in the TDS statement, so that TDS certificate in Form 16/16A can be generated from TRACES (Non-quoting of correct details may lead to levy of penalty).

Income Tax Department
Central Board of Direct Taxes

For e-Brochures, scan QR code

For more information, please visit: www.incometax.gov.in

For more information, scan QR code

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New Delhi

